

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.342/MP/2026

Subject : Petition under Section 79(1)(f) read with Section 79(1)(b) of the Electricity Act, 2003, Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 and terms of Power Sale Agreement dated 26.06.2019 executed between Solar Energy Corporation of India Limited and Tata Power Delhi Distribution Limited seeking a pro-rata share of the liquidated damages recovered by Solar Energy Corporation of India Limited from Adani Solar Energy Jaisalmer Two Private Limited (formerly SBSR Power Cleantech Eleven Private Limited) pursuant to the Order dated 12.02.2026 passed by this Hon'ble Commission in Petition No. 192/MP/2021 and Petition No. 235/MP/2023, and consequential reliefs.

Petitioner : Tata Power Delhi Distribution Limited (TPDDL)

Respondents : Solar Energy Corporation of India Limited (SECI) and Anr.

Date of Hearing : **20.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, TPDDL
Ms. Priya Dhankhar, Advocate, TPDDL
Shri Vineet Kumar, Advocate, TPDDL
Shri Manav Bhatia, Advocate, TPDDL
Shri Raees Sohail, Advocate, TPDDL
Shri Hemant Singh, Advocate, ASJTPL
Shri Lakshyajit Singh, Advocate, ASJTPL
Ms. Lavanya Panwar, Advocate, ASJTPL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed seeking necessary directions against Respondent No.1/SECI to pass on the *pro rata* share of the liquidated damages recovered by it from Respondent No.2/ASJTPL pursuant to the order dated 12.02.2026 passed by this Commission in Petition No. 192/MP/2021 and Petition No. 235/MP/2023, and consequential reliefs.

2. The learned counsel for Respondent No.2/ASJTPL accepted the notice and sought time to file a reply.

3. After hearing the learned counsel for the parties, the Commission directed as under:

(a) Admit and issue notice to the Respondents.

(b) The Respondents to file their respective replies within six weeks with a copy to the Petitioner, who may file its rejoinders, if any, within four weeks thereafter.

4. The Petition will be listed for hearing on **19.11.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)